

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1674/2004

New Delhi this the 15th July, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Shri Jal Singh
S/o Shri Parbhati Lal,
Resident of Chandavas
Distt. Rewari, Rewari

(By Advocate Shri Khairati Lal)

Applicant

VERSUS

1. Union of India, Through
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway, State Entry
Road, New Delhi.
3. Divisional Railway Manager,
Northern Western Railway,
Bikaner.

Respondents

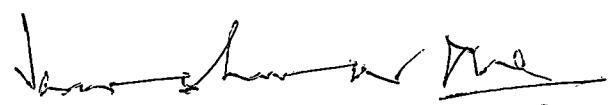
O R D E R (ORAL)

It is observed that the relief as prayed for by the applicant in paragraph 8 of this Original Application had earlier been sought to be granted by the respondents. The applicant has contended that his pay for the period in question was drawn at the rate of Rs.5200/- and not at the rate of Rs.5000/- as mentioned at annexure A-3 (page 9 of the paper book). The applicant has, however, not represented to the respondents after having received their reply dated 21.5.2004. He has submitted that he met the authority concerned in the matter, but they have not responded favourably so far.

2. Having regard to the fact that the applicant has not exhausted the departmental remedies as available to

S. Jha

him before approaching this Tribunal vide this OA, the proper course would be to dispose of this matter with a direction to the respondents to consider this OA, considering the same as a detailed representation of the applicant, and to dispose it of with reference to the facts as submitted by the applicant and also under the relevant rules and instructions on the subject particularly the one extracted by the applicant at annexure A-8 to this OA. They are further directed to dispose it of within a period of two months from the date of receipt of a copy of this order.



(Sarweshwar Jha)
Member (A)

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